

[Shri Sanjiva Reddy]

rule 125 of the Defence of India Rules, 1962:—

- (i) The Scarce Industrial Materials (Control) Order, 1965, published in Notification No. S.O. 2912 in Gazette of India dated the 14th September, 1965.
- (ii) The Scarce Industrial Materials (Control) Second Amendment Order, 1965, published in Notification No. S.O. 2920 in Gazette of India dated the 18th September, 1965.
- (iii) The Scarce Industrial Materials (Control) Amendment Order, 1965, published in Notification No. S.O. 2921 in Gazette of India dated the 18th September, 1965.
- (iv) The Scarce Industrial Materials (Control) (Third Amendment) Order, 1965 published in Notification No. S.O. 3328 in Gazette of India dated the 18th October, 1965.

[Placed in Library. See No. LT-5239/65].

(2) a copy of Notification No. S.O. 2911 published in Gazette of India dated the 14th September, 1965, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, rescinding the Non-Ferrous Metals Control Order, 1958, published in Notification No. S.O. 446 dated the 2nd April, 1958. [Placed in Library, see No. LT-5240/65]

GOVERNMENT DECISIONS ON REPORT OF STUDY TEAM ON DIRECTORATE GENERAL OF TECHNICAL DEVELOPMENT

The Minister of Supply and Technical Development in the Ministry of Industry and Supply (Shri Raghuramaiah): I beg to lay on the Table a copy of Government Resolution No. 21(8)/65/V dated the 8th November, 1965, publishing Government's

decisions on certain recommendations contained in the Report of the Study Team on the Directorate General of Technical Development (Part I). [Placed in Library. See No. LT-5241/65].

REPORT OF TARIFF COMMISSION ON CONTINUANCE OF PROTECTION TO AUTOMOBILE SPARKING PLUG INDUSTRY ETC.

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (1) (i) Report (1965) of the Tariff Commission on the continuance of protection to the Automobiles Sparking Plug Industry.
- (ii) Government Resolution No. 8(1)-Tar/65 dated the 18th November, 1965.
- (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.

[Placed in Library. See No. LT-5242/65].

- (2) (i) Report (1965) of the Tariff Commission on the continuance of protection to the Power and Distribution Transformer Industry.
- (ii) Government Resolution No. 5(2)-Tar/65 dated the 19th November, 1965.
- (iii) Statement explaining the reasons why a copy each of the documents at (i) and (ii) above could not be laid on the Table within the period prescribed in the said sub-section.

[Placed in Library. See No. LT-5243/65].